

## ASSAM ACT No. XIX OF 1962

THE ASSAM STATE ACQUISITION OF ZAMINDARIS  
(AMENDMENT) ACT, 1962

(As passed by the Assembly)

[Received the assent of the Governor on the 31st August 1962]

[Published in the *Assam Gazette*, Extraordinary, dated the 3rd  
September 1962]An  
Actfurther to amend the Assam State Acquisition of Zamindaris  
Act, 1951

Preamble Whereas it is expedient further to amend the Assam State Acquisition of Zamindaris Act, 1951, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam State Acquisition of Zamindaris (Amendment) Act, 1962.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 3 of Assam Act XVIII of 1951. 2. In Section 3 of the principal Act, the following shall be substituted for sub-section (3), namely:—

“(3) The notification referred to in sub-section (1) shall also be published in at least one issue of one newspaper having circulation in the State of Assam.”

Deletion of Sections 22A and 22B of Assam Act XVIII of 1951. 3. Section 22A and Section 22B of the principal Act shall be deleted.

Amendment of Section 31 of Assam Act XVIII of 1951. 4. In clause (i) of sub-section (ii) of Section 3 of the principal Act, for the figure “5” the figure “4” shall be substituted.